



എംപ്ലോയീസ് സ്റ്റേറ്റ് ഇൻഷുറൻസ്
കോർപ്പറേഷൻ
തൊഴിൽ മന്ത്രാലയം, ഭാരത സർക്കാർ
कर्मचारी राज्य बीमा निगम
श्रम एवं रोजगार मंत्रालय, भारत सरकार
EMPLOYEES' STATE INSURANCE CORPORATION
Ministry of Labour & Employment, Govt. of India

[आई.एस.ओ./ISO 9001:2015 प्रमाणित/Certified]



Speed Post A/D
സബ് റീജിയണൽ ഓഫീസ്, എറണാകുളം
5&6 നില, ബിഎസ്എൻഎൽ ഭവൻ, കളത്തിപ്പറമ്പ് റോഡ്,
എറണാകുളം-16
उप क्षेत्रीय कार्यालय, एरणाकुलम
5 वां एवं 6 टा तल, बी.एस. एन. एल भवन, कलथीपरम्बु रोड, एरणाकुलम- 16
SUB REGIONAL OFFICE, ERNAKULAM
5th & 6th floor, BSNL Bhavan, Kalathiparambu Road, Ernakulam-16
दूरभाष/Phone: 0484-2533542/43/44
ईमेल/Email: sro-ernakulam@esic.nic.in

No.47000167230000108.Rev

Letter/REGD/AD
Dated: 16/11/2022

Mr Sanjeev Chaudharay,
Reg No. IBBI/IPA-001/IP-P01892/2019-2020/12911,
204,Rajkamal Apartment,127-128,Kailash Vihar,City Centre,Gwalior - 474011

Sub: Submission of proof of claim in respect of the M/s Schiffli India Limited
Ref:Your advertisement for filing claims under Regulation 6 of IBC(IRP for corporate person)Regulation 2016

With reference to the above, the following documents are enclosed for reference.

- a) Form B
- b) Copies of the demand notices
- c) Copy of the ID Card of Signatory

Yours faithfully,

MURALEEDHARAN T
ASSISTANT DIRECTOR

मुरलीधरन टी. / Muralleedharan T.
सह. निदेशक (विधि) / Asst. Director (Legal)
क. रा. वी. निगम / ESI Corporation
उ.क्षे.का. एरणाकुलम / SRO Ernakulam

SPEED POST

**SCHEDULE
FORM B INSOLVENCY**

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

[Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

16.11.2022

To

Mr.Sanjeev Chaudhary
Insolvency Professional
IBBI/IPA-001/IP-P01892/2019-20/12911
204 Rajkamal Apartment,
127-128,Kailash Vihar,City Centre,Gwalior - 474011

From

The Director In Charge
Sub Regional Office
ESI Corporation
5th & 6th floor, BSNL Bhawan
Kalathiparambu Road
Ernakulam South, 682 016

Subject: Submission of proof of claim in respect of the the Corporate Insolvency Resolution Process in the respect of M/s Schiffli India Limited, under the Insolvency and Bankruptcy Code 2016

Ref: Your Public announcement dated 03/11/2022 conveying the proceedings.

Madam/Sir,

ESI Corporation hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of of M/s Schiffli India Limited. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	EMPLOYEES STATE INSURANCE CORPORATION
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Employees State Insurance Corporation established by notification in the official Gazette as per the Employees State Insurance Act, 1948 (Central act 34 of 1948)

3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	The Director In Charge Sub Regional Office ESI Corporation 5 th & 6 th floor, BSNL Bhawan Kalathiparambu Road Ernakulam South, 682 016 Email: sro-ernakulam@esic.nic.in
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 53,37,042/- Statement is produced as Annexure 'A'
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Office copies of the claims
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NO
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	Contribution due on the wages paid to employees and also the interest and damages levied for delay in payment of contribution.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	Nil
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	Nil
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	ESI Fund A/c No.1 SBI A/c New Delhi
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	Office Copies of Demand Notices and claims

Signature of operational creditor or person authorised to act on his behalf



प्रिय. जे
PRIYA. J

[Please enclose the authority if this is being submitted on behalf of an operational creditor]

सामाजिक सुरक्षा अधिकारी (विधि)
Security Officer (Legal)
कर्मचारी राज्य बीमा निगम / E S I Corporat
एरणाकुलम / Ernakulam

Name in BLOCK LETTERS

PRIYA J.

Position with or in relation to creditor

Social Security Officer (Legal)

Address of person signing

The Director In Charge
Sub Regional Office
ESI Corporation
5th & 6th floor, BSNL Bhawan
Kalathiparambu Road
Ernakulam South, 682 016
Email: sro-ernakulam@esic.in

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

AFFIDAVIT

I, Priya J., currently residing at Ernakulam, do solemnly affirm and state as follows:

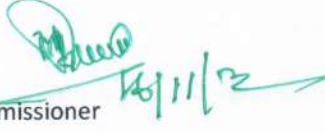
1. M/s Schifflies India Limited the corporate debtor was, at the insolvency commencement date, being the 21st day of October 2022 justly and truly indebted to me in the sum of Rs 53,37,042/- (Annexure A)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below as statement in Annexure A.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief
4. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim.]

Solemnly, affirmed at Ernakulam on Wednesday day, the 16th day of November 2022

Before me,

Notary / Oath Commissioner


मुरलीधरन टी. / Muraleedharan T.
सह. निदेशक (विधि) / Asst. Director (Legal)
क. रा. वी. निगम / ESI Corporation
उ.क्षे.का. एरणाकुलम / SRO Ernakulam



Deponent's
signature

प्रिय. जे
PRIYA. J
सामाजिक सुरक्षा अधिकारी (विधि)
Social Security Officer (Legal)
कर्मचारी राज्य वीमा निगम / E S I Corporation
एरणाकुलम / Ernakulam



VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed there from.

Verified at Ernakulam on this 16th day of November, 2022



Deponent's signature

प्रिय. जे
PRIYA. J
सामाजिक सुरक्षा अधिकारी (विधि)
Social Security Officer (Legal)
कर्मचारी राज्य वीमा निगम / E S I Corporation
एरणाकुलम / Ernakulam

ANNEXTURE A							
ESI DUES FROM M/s SSHIFFLIES INDIA LIMITED							
SI No	Type of Claim & date	Period of claim	Contribution Due	Interest Due	Damages *	Rate of Further Interest	Total Due Amount
1	C19 dated 29/06/2020	06/2016-02/2018	570570	371342	*	FI @187.58 from 21/10/2022	941912
2	C19(I) dated 09.11.2015	07/07-07/08	-	1351	-	-	1351
3	C19 dated 09.11.2015	06/06-03/07	9435	23824.6	*	FI @3.10 from 21/10/2022	33260
4	C19(I) dated 03.01.2013	04/2010-09/2010	-	2397			2397
5	C19 dated 19.11.2013	11/2010-02/2012	151506	203625	*	FI @ 49.81 FROM 21/10/2022	355131
6	D19 dated 06.02.2014	08/08-03/2010 & 10/2010	-	-	8168		8168
7	C19 dated 18.07.2014	4/12 to 10/12 & 12/12 - 4/13	598455	712876	*	FI @ 196.75 FROM 21/10/2022	1311331
8	C19 dated 25.04.2018	05/2013-05/2016	746460	716854	*	FI @ 245.41 FROM 21/10/2022	1463314
9	45 A Dated 22.03.2021	03/2018-02/2020	848232	371946		FI @ 278.87 from 21.10.2022	1220178
							5337042

* Interest due is calculated upto 20.10.2022

(*) Damage Due on the Contribution Amount

(i) Contribution due from 04/2020 onwards

Note →



मुरलीधरन टी. / Muralidharan T.
सह. निदेशक (विधि) / Asst Director (Legal)
क. रा. वी. निगम / ESI Corporation
उ.क्षे.का. एरणकुलम / SRO Emakulam



क.रा.बी.नि.
ESIC

कर्मचारी राज्य बीमा निगम
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)
EMPLOYEES' STATE INSURANCE CORPORATION
(Ministry of Labour & Employment, Govt. of India)



उप क्षेत्रीय कार्यालय, एरणाकुलम
SUB REGIONAL OFFICE, ERNAKULAM
मालूस कॉम्प्लेक्स, सेंट फ्रांसिस चर्च रोड, कलूर, 682 017
Malu's Complex, St. Francis Church Road, Kaloor, 682017
दूरभाष/Phone: 0484-2533542/43/44
ईमेल/Email: sro-ernakulam@esic.nic.in
[आई.एस.ओ./I.S.O. 9001:2015 प्रमाणित/Certified]

No: 47000167230000108-Rev.

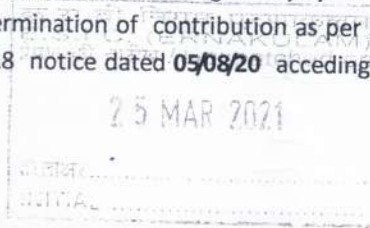
Date: 22 / 03 /21

ORDER UNDER THE SECTION 45-A OF THE ESI ACT, 1948

Reg.AD

M/s. **SCHIFFIES INDIA LTD** an establishment situated at **PLOT NO 244, DP SOUTH KALAMASSERY** covered by the Employees State Insurance Act-1948 with the code number **47000167230000108** was required to pay to the Employees State Insurance Corporation, Contributions as mentioned in Section 40 of the said Act read with Regulations 29 and 31 of the Employees State Insurance (General) Regulations framed under the same Act. As the employer in relation to this factory failed to pay the contributions as required by law for the wage period from **03/18 to 02/20** A notice in form C18(Adhoc) was issued to the principal employer by this office letter of even number dated **05/08/20** to show cause why contribution of Rs. **848232/-** proposed as per the details furnished be not determined and recovered from them.

Whereas the employer, **Shri. M K SEBASTIAN , MANAGING DIRECTOR** was afforded an opportunity for a personal hearing on **22/09/20** to raise objections, if any, against the proposal for determination of contribution under the provisions of Section 45-A of the Act as per statement appended to the notice dated **05/08/20** neither availed of the chance of Personal hearing to present their case nor replied though the notice was properly acknowledged. They neither filed a statement showing the actual amount of contribution payable by them as per their records as specifically required for nor sent any reply to the notice cited. Again one more chance for Personal Hearing on **12/01/21** vide PH letter dated **16/12/20**. But the employer failed to attend the Hearing on **12/01/21**. I am therefore, constrained to infer that the employer has no objection to the determination of contribution as per Section 45-A of the Act and hence this order passed ex-parte as proposed vide C-18 notice dated **05/08/20** according to the facts and particulars available as per records.



As per provisions of Section 40 of the ESI Act-1948, read with Regulations 29 and 31 of the ESI (General) Regulations-1950 the principal employer of an establishment/a factory covered by the said Act has the statutory liability to pay Contributions in respect of their employees for each Wage Period to the bank designated for the purpose within 21 days from the expiry of each calendar month and to submit Monthly Returns of these Contributions. As the principal employer has failed to pay these Contributions and submit these Returns of Contribution for the wage period **03/18 to 02/20** I am left with no alternative but to determine the Contributions in respect of the establishment in question, in accordance with the provisions of Section 45-A of the said Act.

In view of the above, the contribution is determined as envisaged and empowered under section 45 A of the ESI Act with the following observation and findings. The determination was proposed on average monthly wages of Rs.11550/- for 40 employees, according to the particulars of the employees available as per records. The average monthly wages on which determination proposed herein is based on Rs.11550/ which is roughly what a low rung employee would have got in any industry in question as the minimum wages and Dearness Allowance fixed by the Government. Thus a determination based on average monthly wages of Rs.11550/ is fair and reasonable, rather highly justified. Thus the contribution for the wage period **03/18 to 02/20** is finally determined to Rs. **848232/-** as proposed.

मुरलीधरन टी. / Muraleedharan T.
सह. निदेशक (विधि) / Asst. Director (Legal)
क. रा. बी. निगम / ESI Corporation
उ.क्षे.का. एरणाकुलम / SRO Ernakulam

True Copy
[Signature]

For the above mentioned reasons I, **K.G. VENUGOPAL Dy. Director**, in exercise of the powers delegated to me by the ESI Corporation think fit and accordingly hold that the principal employer is liable to pay Contributions totaling **Rs 848232/-** Rupees Eight lakhs forty eight thousand two hundred and thirty two only) **for the wage period 03/18 to 02/20** is finally /determined and you, as one of the principal employers, are hereby ordered to pay the said amount within a period of 15 days from the date of this Order, failing which it shall be recovered from the employer in accordance with the provisions of Sections 45-C to 45-I of the ESI Act.

Section 45-AA of the E.S.I. (Amendment) Act, 2010 stipulates that the employer, if not satisfied with the above assessment, may prefer an appeal before the Appellate Authority provided by Regulation 31 (D) of Employees' State Insurance (General) Regulations, 1950; i.e. before the Director, E.S.I. Corporation, Sub-Regional Office, Ernakulam; within sixty days of the date of this order after depositing 25% of the contribution assessed as above or contribution assessed as per your own calculation, whichever is higher, with the E.S.I. through online


(**K G VENUGOPAL**)
DY. DIRECTOR

Shri. M K SEBASTIAN
L-1/272, KALKAJI
NEW DELHI 110019

M/s. SCHIFFLIES INDIA LTD,
PLOT NO 244, DEVELOPMENT PLOT, NEAR WOMENS
APPAREL PARK , SOUTH KALAMASSERY



ESIC
Chintha Se
Mukti
चिन्ता से मुक्ति

C19 -REGD WITH AD
उप क्षेत्रीय कार्यालय (केरल) SUB REGIONAL OFFICE
कर्मचारी राज्य बीमा निगम EMPLOYEES' STATE INSURANCE CORPORATION
मालुस कॉम्प्लेक्स, सेंट फ्रान्सिस चर्च रोड, कलूर, कोच्ची, 682017
MALU'S COMPLEX, ST. FRANCIS CHURCH ROAD, KALOOR, KOCHI, 682017
दूरभाष/Phone: 0484-2533542/43/44; फैक्स/Fax: 0484-2340844
ईमेल/E-Mail: sro-ernakulam@esic.in; josemartin.george@esic.in
[आई एस ओ/ISO 9001 2008 प्रमाणित Certified]

No..470000167230000108-Rev

Dated: 27/6/2020.

To

The Recovery Officer,
Sub-Regional Office,
Ernakulam

Sub : Recovery of contributions u/s 45-C to 45-I of the ESI Act, 1948 (as amended) -
claim for **Rs.780572/-** Plus interest @ **Rs 187.58/-** per day from **13/06/20**
against **M/s. SCHIFFLIES INDIA LTD, PLOT NO 244/DP, S. KALAMASSERY**

Sir,

1. The factory/establishment **M/s. SCHIFFLIES INDIA LTD, PLOT NO 244/DP, S. KALAMASSERY** is covered under Provision of ESI Act (herein after referred to as the Act)
2. The provisions of Chapter IV, Chapter V and VI are enforced in the areas falling within the limits of.....to factories/establishments covered under the Act and situated within the areas mentioned above are required to pay contributions under Section 40 through their Principal Employers and at the rates specified in Rule 51 of the ESI(Central)Rule 1950 (as amended) in respect of the employees as defined under the Act, within 21 days of the last day of the calendar month in which the contributions fall due, as laid down in Regulation 31 of the Employees' State Insurance(General)Regulations, 1950.
3. The above named factory/establishment and its Principal Employer were and are required to pay a sum of **Rs 570570/-** as **Reg.Con.** in respect of employees for the period **06/16 TO 02/18** plus **Rs 210023/-** as interest at the rate applicable from time to time or each day of delay/default upto the date of this application, to the Employees' State Insurance Corporation. The total amount thus works out to **Rs.780572/-**
4. The amount of contributions payable has been determined after notice and reasonable enquiry and on the basis of records available with Corporation.
5. The above named Factory/establishment and the Principal Employer failed to pay the

क.स.वी. निगम (एरणाकुलम)
E.S.I.C.(ERNAKULAM)
को प्रेषित / Despatched on

07 JUL 2020

मुरलेधरन टी. / Muraleedharan T.

हस्ताक्षर निदेशक (विधि) / Asst. Director (Legal)

Initial क.स.वी. निगम / ESI Corporation

उ.क्षे.का. एरणाकुलम / SRO Ernakulam

contributions for the above period in spite of reminders. The applicant prays that the total amount of **Rs.780572/- (Seven Lakh Eighty thousand five hundred seventy two only)** plus further amount of interest at 12% per annum calculated on the amount at the rate of **Rs 187.58/-** per day from **13/06/20** the date of recovery (plus collection charges of the Bank, if the payment is made by cheque) as being due to the Employees' State Insurance Corporation from the said Principal employer, may be recovered

Under Section 45-C to 45-I of the Act and remitted to the credit of the Employees' State Insurance fund account No.1, Under advice to this applicant. This may please be done by Challan quoting Code No. of the employer which is 47000167230000108 The amount/cheque may be deposited in SBI A/C No.1, of where the Employees' State Insurance Fund account is operated or may be deposited with the Regional Director concerned where no banking arrangement is in existence.

6. The Factory/establishment has been provisionally covered with effect from **12/06/06** and if it is found to be covered subsequently from any prior date, the Corporation reserves the right to demand recovery of any amount that may be due from the party prior to the provisional date of coverage for which the amount has been claimed in the certificate proceedings.

Yours Faithfully,


DY. DIRECTOR

Copy to
M/s. SCHIFFLIES INDIA LTD
PLOT NO 244/DP,
S. KALAMASSERY



92 (T)

SUB-REGIONAL OFFICE
EMPLOYEES' STATE INSURANCE CORPORATION
SRO-Ernakulam

Regd.A.D.
C19

Sub-Regional Office, Employees' State Insurance Corporation, Malu's
Complex, St.Francis Church Road, Kaloor , Cochin -682017

NO:47000167230000108-Rev

Date : 25/04/2018

To:
Recovery Officer ,
ESI Corporation,
Sro Ernakulam

Subject: Application for the recovery of contribution under Section 45 C to 45 I of the ESI Act, 1948 (As Amended). Claim of Rs. 746460 plus interest @ 12% per annum from 21/06/2013 by the Employees' State Insurance Corporation against Shri Default Name Principal employer of the factory/estt. SCHIFFLIES INDIA LTD, PLOT NO.244, DEVELOPMENT PLOT, situated at NEAR WOMENS" APPAREL PARK,,SOUTH KALAMASSERY,

Sir,

1.The Factory/establishment M/s SCHIFFLIES INDIA LTD, PLOT NO.244, DEVELOPMENT PLOT, is covered under the provisions of ESI Act (hereinafter referred to as the Act.)

2.The provisions of Chapter IV, Chapter V and VI of the Act are enforced in the areas falling within the limits of _____ and the factories/establishments covered under the Act and situated within the areas mentioned above are required to pay the contribution under Section 40 through their principal employer and at the rates specified in Rule 51 of the ESI (General) Rules, 1950 as amended in respect of the employees within 21 days from the last day of calendar month in which the contributions fall due, as laid down in Regulation 31 of the Employees' State Insurance (General) Regulations, 1950.

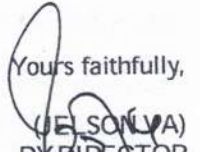
3.The above named factory/establishment and its principal employer were and are required to pay a sum of Rs.746460 as contributions in respect of employees for the period May-2013,Jun-2013,Jul-2013,Aug-2013,Sep-2013,Oct-2013,Nov-2013,Dec-2013,Jan-2014,Feb-2014,Mar-2014,Apr-2014,May-2014,Jun-2014,Jul-2014,Aug-2014,Sep-2014,Oct-2014,Nov-2014,Dec-2014,Jan-2015,Feb-2015,Mar-2015,Apr-2015,May-2015,Jun-2015,Jul-2015,Aug-2015,Sep-2015,Oct-2015,Nov-2015,Dec-2015,Jan-2016,Feb-2016,Mar-2016,Apr-2016,May-2016 plus Rs. 313891 as interest at the rate of 12% per annum for each day of delay/default upto the date of this application to the Employees' State Insurance Corporation. The total amount thus works out to Rs.1060351.

4. The amount of contribution payable as aforesaid has been determined after notice and reasonable enquiry and on the basis of records available with the Corporation.

5. The above named factory/establishment and the principal employer failed to pay the contributions for the above period inspite of reminders. The applicant prays that the total amount of Rs.1060351 (Rupees Ten Lakh Sixty Thousand Three Hundred Fifty-One Only) plus further amount of interest @ 12% per annum calculated on the amount, @ Rs.245.41 per day from 23/04/2018 to the date of recovery (plus collection charges of the bank, if the payment is made by cheque) as being due to Employees' State Insurance Corporation from the said principal employer, may be recovered under Section 45 C to 45 I of the Act and remitted to the credit of the Employees' State Insurance Fund Account No.1 under advice to the applicant. This may please be done by challan quoting Code No. of the employer which is 47000167230000108 . The amount/cheque may be deposited in SBI A/C No. 1, where the Employees' State Insurance Fund Account is operated or may be deposited with the Regional Director concerned where no banking arrangement is in existence.

Muralidharan T. / Muraleedharan T.
सह. निदेशक (विधि) / Asst. Director (Legal)
क. रा. वी. निगम / ESI Corporation
उ.क्षे.का. एरणाकुलम / SRO Ernakulam

6. The factory/establishment has been provisionally covered with effect from 12/06/2006 and if it is found to be covered subsequently from any prior date, the Corporation reserves the right to demand recovery of any amount that may be due from the party prior to the provisional date of coverage for which amount has been claimed in this certificate proceedings.

Yours faithfully,

(J. S. N. V. A.)
DY. DIRECTOR
Authorised Officer

Copy To Employer:
Shri. M. K. SEBASTIAN , MANAGING DIRECTOR
M/s SCHIFFLIES INDIA LTD, PLOT NO.244, DEVELOPMENT PLOT,
NEAR WOMENS" APPAREL PARK,,SOUTH KALAMASSERY,



महाराष्ट्र राज्य सरकार
राज्य सरकार
राज्य सरकार
राज्य सरकार



ESIC
Chintha Se Mukti
चिन्ता से मुक्ति

उप क्षेत्रीय कार्यालय (एरणाकुलम) / SUB-REGIONAL OFFICE [ERNAKULAM)
कर्मचारी राज्य बीमा निगम / EMPLOYEES' STATE INSURANCE CORPORATION
मालूस कॉम्प्लेक्स/ MALU'S COMPLEX, सेंट फ्रांसिस चर्च रोड/ ST.FRANCIS CHURCH ROAD
कलूर/ KALOOR, कोचिन - 682017/ COCHIN - 682 017
Telephone Nos. 0484-2102016; 2102026; 2102031; 2340844
E-mail : jdesicsroekm@gmail.com

Dated: 18/7/2014.

No. 47000167230000108/Rev .

To

The Recovery Officer,
ESI Corporation,
Sub - Regional Office,
Ernakulam.

Sub : Recovery of contributions u/s 45-C to 45-I of the ESI Act, 1948 (as amended) - claim for Rs.717933/- Plus interest @ Rs.196.75 per day from 19.07.2014 against M/s. Schiffliess India Limited, situated at Plot No 244, DP, South Kalamasserry.

Sir,

The factory/establishment M/s. Schiffliess India Limited, Plot No 244, DP, South Kalamasserry. is covered under Provision of ESI Act (herein after referred to as the Act)

2. The provisions of.....Chapter IV, Chapter V and VI are enforced in the areas falling within the limits of Always to factories/establishments covered under the Act and situated within the areas mentioned above are required to pay contributions under Section 40 through their Principal Employers and at the rates specified in Rule 51 of the ESI(Central)Rule 1950 (as amended) in respect of the employees as defined under the Act, within 21 days of the last day of the calender month in which the contributions fall due, as laid down in Regulation 31 of the Employees' State Insurance(General)Regulations, 1950.
3. The above named factory/establishment and its Principal Employer were and are required to pay a sum of Rs. 598455/- as contributions in respect of employees for the period from 04/2012 to 10/2012 and 12/2012 to 04/2013 plus Rs.119478/- as interest at the rate applicable from time to time or each day of delay/default upto the date of this application, to the Employees' State Insurance Corporation. The total amount thus works out to Rs.717933/- .
4. The amount of contributions payable has been determined after notice and reasonable enquiry and on the basis of records available with Corporation.

मुरलीधरन टी. / Muraleedharan T.
सह. निदेशक (विधि) / Asst. Director (Legal)
क. रा. वी. निगम / ESI Corporation
उ.क्षे.का. एरणाकुलम / SRO Ernakulam

(P.T)

5. The above named Factory/establishment and the Principal Employer failed to pay the contributions for the above period in spite of reminders. The applicant prays that the total amount of **Rs.717933/- (Rupees seven lakhs seventeen thousand nine hundred and thirty three only)** plus further amount of interest at the rate of 6% up to 19-10-1989, 12% from 20-10-1989 to 31-08-1994 and 15% from 01-09-1994 to 30-09-2005 and 12% from 01-10-2005 onwards calculated on the amount at the rate of **Rs.196.75** per day from **19/07/2014** upto the date of recovery (plus collection charges of the Bank, if the payment is made by cheque) as being due to the Employees State Insurance Corporation from the said Principal employer, may be recovered Under Section 45-C to 45-I of the Act and remitted to.....(Name of Bank) for credit to the Employees' State Insurance fund account No.1, Under advice to this applicant. This may please be done by Challan quoting Code No. of the employer which is **47000-16723-0000108**. The amount/cheque may be deposited in.....(Name of Bank) where the Employees' State Insurance Fund account is operated or may be deposited with the Regional Director concerned where no banking arrangement is in existence.

6. The Factory/establishment has been provisionally covered with effect from..... and if it is found to be covered subsequently from any prior date, the Corporation reserves the right to demand recovery of any amount that may be due from the party prior to the provisional date of coverage for which the amount has been claimed in the certificate proceedings.

7. This demand is in addition to the previous demand of Rs..... (Rupees.....) claimed vide this office letter of even number dated.....

Yours Faithfully,

[Handwritten Signature]

DEPUTY DIRECTOR

ok

20
174/5507

Copy to:

1. M/s. Schiffli's India Limited, Plot No 244, DP, South Kalamasserry.



SUB-REGIONAL OFFICE
EMPLOYEES' STATE INSURANCE CORPORATION
SRO-Ernakulam

Regd.A.D.
D-19

Sub-Regional Office, Employees' State Insurance Corporation, Malu's
Complex, St.Francis Church Road, Kaloor, Cochin -682017

NO:47000167230000108/2320141143

65 (1)

Date :06/02/2014

To:
Recovery Officer,
ESI Corporation,
Ernakulam.

Subject:Recovery of damages under Section 85 B of the ESI Act for delayed payment of the ESI Corporation.

Sir,

M/s **SCHIFFLIES INDIA LTD, PLOT NO.244, DEVELOPMENT PLOT**, and the Principal Employer named **Sri M K Sebastian** have not paid Rs. **8168** levied under Regulation 31 C read with Section 85 B of the Employees' State Insurance Act, 1948 as amended, for delayed payment of contributions due/paid for the contribution period **Aug-2008 to Mar-2010 and Oct-2010**

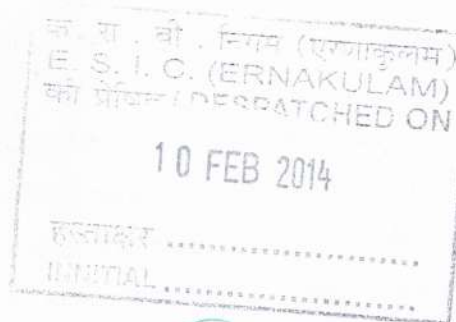
In accordance with Section 85 B(2) of the said Act you are requested to recover an amount of Rs.**8168 (Rupees Eight Thousand One Hundred Sixty-Eight Only)**from the Factory/ establishment/the Principal Employer and deposit the same in approved Branch of State Bank of India for credit to the Employees' State Insurance Fund Account No. 1 under intimation to the undersigned. This may please be done by Challan quoting Code No. of the employer which is **47000167230000108**. The amount should not be deposited in any Govt. Treasury.

Yours faithfully,



DY.DIRECTOR

Copy To Employer:

M/s **SCHIFFLIES INDIA LTD,**
PLOT NO.244, DEVELOPMENT PLOT,
SOUTH KALAMASSERY,




DY.DIRECTOR


16/11

मुरलीधरन टी. / Muraleedharan T.
सह. निदेशक (विधि) / Asst. Director (Legal)
क. रा. वी. निगम / ESI Corporation
उ.क्षे.का. एरणाकुलम / SRO Ernakulam

V-7

5/3445

Ernakulam AL



ESIC
Chintha Se Mukti
चिन्ता से मुक्ति

उप क्षेत्रीय कार्यालय (एरणाकुलम) / SUB-REGIONAL OFFICE [ERNAKULAM]
कर्मचारी राज्य बीमा निगम / EMPLOYEES' STATE INSURANCE CORPORATION
मालुस कॉम्प्लेक्स/ MALU'S COMPLEX, सेंट फ्रांसिस चर्च रोड/ ST.FRANCIS CHURCH ROAD
कलूर/ KALOOR, कोचिन - 682017/ COCHIN - 682 017
Telephone Nos. 0484-2102016; 2102026; 2102031; 2340844
E-mail : jdesicsheekm@gmail.com

No. 47000167230000108/Rev .

Dated: 19.11.2013.

To

DY.DIRECTOR

The Recovery Officer,
ESI Corporation,
Sub – Regional Office,
Ernakulam.

Sub : Recovery of contributions u/s 45-C to 45-I of the ESI Act, 1948 (as amended) – claim for **Rs.192701/-** Plus interest @ **Rs.49.81** per day from **16.11.2013** against **M/s. Schifflies India Limited**, situated at Plot No 244, DP, South Kalamasserry.

Sir,

The factory/establishment **M/s. Schifflies India Limited, Plot No 244, DP, South Kalamasserry.** is covered under Provision of ESI Act (herein after referred to as the Act)

- The provisions of.....Chapter IV, Chapter V and VI are enforced in the areas falling within the limits of Always to factories/establishments covered under the Act and situated within the areas mentioned above are required to pay contributions under Section 40 through their Principal Employers and at the rates specified in Rule 51 of the ESI(Central)Rule 1950 (as amended) in respect of the employees as defined under the Act, within 21 days of the last day of the calendar month in which the contributions fall due, as laid down in Regulation 31 of the Employees' State Insurance(General)Regulations, 1950.
- The above named factory/establishment and its Principal Employer were and are required to pay a sum of **Rs. 151506/-** as contributions in respect of employees for the period from **11/2010 to 02/2012** plus **Rs.41195/-** as interest at the rate applicable from time to time or each day of delay/default upto the date of this application, to the Employees' State Insurance Corporation. The total amount thus works out to **Rs.192701/-**.
- The amount of contributions payable has been determined after notice and reasonable enquiry and on the basis of records available with Corporation.

मुरलीधरन टी. / Muraleedharan T.
सह. निदेशक (विधि) / Asst. Director (Legal)
कं. रा. वी. निगम / ESI Corporation
उ.क्षे.का. एरणाकुलम / SRO Ernakulam

(P.T.O)

5. The above named Factory/establishment and the Principal Employer failed to pay the contributions for the above period in spite of reminders. The applicant prays that the total amount of **Rs.192701/- (Rupees one lakh ninety two thousand seven hundred and one only)** plus further amount of interest at the rate of 6% up to 19-10-1989, 12% from 20-10-1989 to 31-08-1994 and 15% from 01-09-1994 to 30-09-2005 and 12% from 01-10-2005 onwards calculated on the amount at the rate of **Rs.49.81** per day from **16.11.2013** upto the date of recovery (plus collection charges of the Bank, if the payment is made by cheque) as being due to the Employees' State Insurance Corporation from the said Principal employer, may be recovered Under Section 45-C to 45-I of the Act and remitted to.....(Name of Bank) for credit to the Employees' State Insurance fund account No.1, Under advice to this applicant. This may please be done by Challan quoting Code No. of the employer which is **47000-16723-0000108**. The amount/cheque may be deposited in.....(Name of Bank) where the Employees' State Insurance Fund account is operated or may be deposited with the Regional Director concerned where no banking arrangement is in existence.

6. The Factory/establishment has been provisionally covered with effect from..... and if it is found to be covered subsequently from any prior date, the Corporation reserves the right to demand recovery of any amount that may be due from the party prior to the provisional date of coverage for which the amount has been claimed in the certificate proceedings.

7. This demand is in addition to the previous demand of Rs..... (Rupees.....) claimed vide this office letter of even number dated.....



Yours Faithfully,


DEPUTY DIRECTOR

Copy to,

1. M/s. Schiffli India Limited, Plot No 244, DP, South Kalamasserry.

Vol - 19
84 / 4083



SUB-REGIONAL OFFICE
EMPLOYEES' STATE INSURANCE CORPORATION
SRO-Ernakulam

Regd.A.D.
C191

Sub-Regional Office, Employees' State Insurance Corporation,
Malu's Complex, St.Francis Church Road, Kaloor, Cochin -
682017

NO:47000167230000108/ Rev

Date :03/01/2013

From:

The Authorised Officer,
ESI Corporation, Sub-Regional Office,
Employees' State Insurance Corporation, Malu's Complex,
St.Francis Church Road, Kaloor, Cochin -682017

To:

Recovery Officer,
ESI Corporation,
Ernakulam.

Sub:Recovery of interest on delayed payment of contribution for the period from Apr-2010 to Sep-2010 u/s 45 C to 45 I of the ESI Act,1948(as amended)for Rs. 2397 against M/s SCHIFFLIES INDIA LTD, PLOT NO.244, DEVELOPMENT PLOT,

Sir,

M/s SCHIFFLIES INDIA LTD, PLOT NO.244, DEVELOPMENT PLOT, and the Principal Employer named Shri M K Sebastian resident of New Delhi have failed to pay the interest payable under section 39(5) of the ESI Act read with Regulation 31 of the ESI(General) Regulations.1950 for the period from Apr-2010 to Sep-2010.

In accordance with Section 39(5) of the said Act,you are requested to recover an amount of Rs.2397(Rupees Two Thousand Three Hundred Ninety-Seven Only) from the factory/establishment/principal employer and deposit the same in State Bank of India for credit to ESI Fund Account NO.1,under intimation to the undersigned.This may please be done by challan quoting code no.of the employer which is 47000167230000108

Yours faithfully,

मुरलीधरन टी. / Muraleedharan T.
सह. निदेशक (विधि) / Asst. Director (Legal)
क. रा. वी. निगम / ESI Corporation
उ.क्षे.का. एरणाकुलम / SRO Ernakulam

BY:DIRECTOR
Authorised Officer

10
4082
84

Entered in A.L.

Recovery Certificate of Interest

१५०पी



ESIC
Chintha Se Mukti
चिन्ता से मुक्ति

SUB-REGIONAL OFFICE [ERNAKULAM]
EMPLOYEES' STATE INSURANCE CORPORATION

MALU'S COMPLEX, ST.FRANCIS CHURCH ROAD
KALOOR, COCHIN - 682 017

Telephone Nos. 0484-2102016; 2102026; 2102031; 2340844(FAX)

E-mail : jdesicsroekm@gmail.com

[आई.एस.ओ 9001:2008 प्रमाणित / ISO 9001:2008 CERTIFIED]

No.47000-16723-0000108.

Dated: 09.11.2012.

To

The Recovery Officer,
ESI Corporation,
Sub-Regional Office,
Ernakulam.

Sub: Recovery of interest on delayed payment of contribution for the period from **01.07.2007 to 31.07.2008** u/s 45-C to 45-I of the ESI Act 1948 (as amended) for **Rs.1351/-** against **M/s.Schiffli's India Limited, Plot No. 244, D P, South Kalamasserry.**

Sirs,

M/s.Schiffli's India Limited, Plot No. 244, D P, South Kalamasserry. and the Principal Employer named **Shri M K Sebastine** resident of **New Delhi** have failed to pay the interest payable under Section 39 (5) of the ESI Act read with Regulation 31 of the ESI (General) Regulations 1950 for the period from **01.07.2007 to 31.07.2008**

In accordance with the Section 39(5) of the said Act, you are requested to recover an amount of **Rs.1351/-** (Rupees one thousand three hundred and fifty one only) from the factory/establishment/Principal Employer and deposit the same in State Bank of India for credit to ESI Fund Account No.1, under intimation to the undersigned. This may please be done by challan quoting Code No. of the employer which is **47000-16723-0000108**.

क. रा. बी. निगम (एरणाकुलम)
E. S. I. C. (ERNAKULAM)
को प्रेषित / Despatched on

12 AUG 2012

हस्ताक्षर.....

Initial.....

Yours faithfully,

DEPUTY DIRECTOR

Copy Forwarded to:-

M/s.Schiffli's India Limited,
Plot No. 244, D P,
South Kalamasserry.

मुरलीधरन टी. / Muralleedharan T.
(सह. निदेशक (विधि) / Asst. Director (Legal)
क. रा. बी. निगम / ESI Corporation
उ.के.का. एरणाकुलम / SRO Ernakulam

XIII

1212
164

Entered



ESIC
Chintha Se Mukti
चिन्ता से मुक्ति

उप क्षेत्रीय कार्यालय (एरणाकुलम) / SUB-REGIONAL OFFICE [ERNAKULAM]
कर्मचारी राज्य बीमा निगम / EMPLOYEES' STATE INSURANCE CORPORATION

मालूस कॉम्प्लेक्स/ MALU'S COMPLEX, सेंट फ्रांसिस चर्च रोड/ ST.FRANCIS CHURCH ROAD

कलूर/ KALLOOR, कोचिन - 682017/ COCHIN - 682 017

Telephone Nos. 0484-2102016; 2102026; 2102031;2340844

E-mail : jdesicsroekm@gmail.com

No. 47000167230000108/Rev .

Dated.09.11.2012.

To

The Recovery Officer,
ESI Corporation,
Sub – Regional Office,
Ernakulam.

Sub : Recovery of contributions u/s 45-C to 45-I of the ESI Act, 1948 (as amended) – claim for **Rs.31213/-** Plus interest @ **Rs.6.39** per day from 01.03.2012.against **M/s. Schiffli's India Limited**, situated at **Plot No 244, DP, South Kalamasserry**.


Sir,

The factory/establishment **M/s. Schiffli's India Limited, Plot No 244, DP, South Kalamasserry**. is covered under Provision of ESI Act (herein after referred to as the Act)

2. The provisions of.....Chapter IV, Chapter V and VI are enforced in the areas falling within the limits of Always to factories/establishments covered under the Act and situated within the areas mentioned above are required to pay contributions under Section 40 through their Principal Employers and at the rates specified in Rule 51 of the ESI(Central)Rule 1950 (as amended) in respect of the employees as defined under the Act, within 21 days of the last day of the calender month in which the contributions fall due, as laid down in Regulation 31 of the Employees' State Insurance(General)Regulations, 1950.

3. The above named factory/establishment and its Principal Employer were and are required to pay a sum of **Rs. 19435/-** as contributions in respect of employees for the period from **12.06.2006 to 30.06.2007** plus **Rs.11778/-** as interest at the rate applicable from time to time or each day of delay/default upto the date of this application, to the Employees' State Insurance Corporation. The total amount thus works out to **Rs.31213/-** .

4. The amount of contributions payable has been determined after notice and reasonable enquiry and on the basis of records available with Corporation.


मुरलीधरन टी. / Muralidharan T.
सह. निदेशक (विधि) / Asst. Director (Legal)
क. रा. बी. निगम / ESI Corporation
उ.क्षे.का. एरणाकुलम / SRO Ernakulam

(P.T.O)

5. The above named Factory/establishment and the Principal Employer failed to pay the contributions for the above period in spite of reminders. The applicant prays that the total amount of **Rs.31213/- (Rupees thirty one thousand two hundred and thirteen only)** plus further amount of interest at the rate of 6% up to 19-10-1989, 12% from 20-10-1989 to 31-08-1994 and 15% from 01-09-1994 to 30-09-2005 and 12% from 01-10-2005 onwards calculated on the amount at the rate of **Rs.6.39** per day from **01.03.2012** upto the date of recovery (plus collection charges of the Bank, if the payment is made by cheque) as being due to the Employees' State Insurance Corporation from the said Principal employer, may be recovered Under Section 45-C to 45-I of the Act and remitted to.....(Name of Bank) for credit to the Employees' State Insurance fund account No.1, Under advice to this applicant. This may please be done by Challan quoting Code No. of the employer which is **47000-16723-0000108**. The amount/cheque may be deposited in.....(Name of Bank) where the Employees' State Insurance Fund account is operated or may be deposited with the Regional Director concerned where no banking arrangement is in existence.

6. The Factory/establishment has been provisionally covered with effect from..... and if it is found to be covered subsequently from any prior date, the Corporation reserves the right to demand recovery of any amount that may be due from the party prior to the provisional date of coverage for which the amount has been claimed in the certificate proceedings.

7. This demand is in addition to the previous demand of Rs..... (Rupees.....) claimed vide this office letter of even number dated.....

Yours Faithfully,


DEPUTY DIRECTOR

XIII
1195
160

Entered in AL

Copy to,

1. The Social Security Officer, Inspection Division, Kalamasserry.
2. M/s. Schifflies India Limited, Plot No 244, DP, South Kalamasserry.

क. रा. बी. निगम (एरणाकुलम)
E. S. I. C. (ERNAKULAM)
को प्रेषित / Despatched on
12 NOV 2012
हस्ताक्षर.....
Initial.....

ok



भारत सरकार, श्रम एवं रोजगार मंत्रालय
GOVT. OF INDIA, MINISTRY OF LABOUR & EMPLOYMENT
कर्मचारी राज्य बीमा निगम
EMPLOYEES' STATE INSURANCE CORPORATION
उ.क्षे.का. एरणाकुलम/ SRO Ernakulam, 682 017



काई धारक का प्रमाण
Sign of Card Holder

कर्मचारी पहचान संख्या
Emp. ID No. : 110332
नाम
Name : प्रिया जे.
प्रिया J.
पदनाम
Designation : सा.सु.अ/प्रबंधक ग्रेड-II / अधीक्षक
SSO/MANAGER, GRADE-II/SUPERINTENDENT
तैनाती स्थल
Place of Posting : उ.क्षे.का. एरणाकुलम
SRO Ernakulam
जारी करने की तिथि
Date of Issue : 01.02.2021

जारी करने वाली
Issuing Authority

* आवासीय पता/ Res. Address : Priyas, Opp. Najarjuna Pearl Bay Aptms.
Puthiya Road, Kadavanthra, Kochi, 682 020

फोन नं/ Ph. No. (O) : 0484 2533542, 543, 544

मोबाईल/ Mob : 9447002260

जन्मतिथि/ (DOB) : 27.10.1975

रक्त समूह / Blood Group : A+ve

पहचान चिह्न / Identification Mark : A black mole on the right eyebrow.

अनुदेश / INSTRUCTIONS

यह कार्ड क.रा.बी.नि. की संपत्ति है। मांगने पर मिलने पर इसे निगम को अर्पण देना है।
This Card is the property of ESI Corporation to whom it must be returned upon request or if found.

यह कार्ड जारी करने की तिथि से तीन वर्ष तक वैध होगा।
Validity of this card is three years from the date of issue.

यह कार्ड स्थानान्तरण / सेवानिवृत्ति/इस्तीफा की स्थिति में वापस कर दे।
Card should be surrendered on transfer/retirement/resignation etc.

इस कार्ड के खो जाने की सूचना निकटतम पुलिस स्टेशन को तथा जारीकर्ता प्राधिकारी को दे।
Loss of the card should be reported to nearest Police Station and the Issuing Authority.

Muraleedharan T.
Asst. Director (Legal)

मुरलीधरन टी. / Muraleedharan T.
सह. निदेशक (विधि) / Asst. Director (Legal)
क. रा. बी. निगम / ESI Corporation
उ.क्षे.का. एरणाकुलम / SRO Ernakulam